

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 4612/2013

STATE OF U.P. & ORS.

Appellant(s)

VERSUS

SURESH PAL SINGH (DEAD)

Respondent(s)

(Only SLP (C) NO.29491 of 2012 to be listed before the Hon'ble Judge in Chambers)

WITH

SLP(C) No. 29491/2012 (XI)

(***Only I.A. NO. 76630/21 IN SLP(C) NO. 29491/2012 TO BE LISTED BEFORE THE HON'BLE JUDGE IN CHAMBERS****

IA No. 76630/2021 - CONDONATION OF DELAY IN FILING THE SPARE COPIES)

Date : 23-03-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
[IN CHAMBER]

For Appellant(s)

Mr. Bhakti Vardhan Singh, AOR

For Respondent(s)

Mr. R. C. Kaushik, AOR

UPON hearing the counsel the Court made the following
O R D E R

Application for condonation of delay in filing the spare copies is allowed.

Fresh notice would be issued for service on the unserved respondents. Necessary steps be taken within seven days.

Dasti, as well, is permitted.

(SONIA BHASIN)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)

